

# NHRC sends notice to M.P. over deaths of infants from rat bites

**Mehul Malpani**

BHOPAL

The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh government in connection with the deaths of two infants from rat bites in Indore's government-run Maharaja Yeshwantrao (MY) Hospital, officials said on Sunday.

The commission has asked the authorities to investigate the matter and submit an action-taken report within 10 days. The notice dated September 5 was issued on the basis of a complaint by a non-profit organisation, Network for Access to Justice.

On August 30 and 31, at least two newborn girls were gnawed upon by rats inside the neonatal ICU at the MY Hospital, one of Madhya Pradesh's largest government-run medical facilities. The two died on September 2 and 3.

The hospital administration attributed the deaths to pneumonia and septicæmia respectively.

Even as the doctors continue to insist that the rat bites did not cause the deaths and that the newborns were already critical due to multiple congenital anomalies, the family of



The hospital in whose neonatal ward the two newborns were gnawed by rats. FILE PHOTO

one of the victims accused the hospital administration of negligence and of keeping them in the dark about the death for five days.

"The complainant stated that the horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety. Such lapses not only breach the trust of citizens in public health care but also constitute a serious violation of the Right to Life and Health under Article 21 of the Constitution," read the notice.

**'Pathetic state of affairs'**  
Speaking to *The Hindu*, NHRC member Priyank Kanoongo said such incidents reveal a "pathetic state of affairs" in government hospitals of Madhya Pradesh.

## NHRC notice to officials over infant deaths in MP

PIONNER NEWS SERVICE

■ New Delhi

The National Human Rights Commission (NHRC) has issued notices to the principal secretary of the Madhya Pradesh's health department and Indore's District Magistrate over a complaint alleging that a newborn died and others were injured due to "rat attacks" inside a hospital, officials said on Sunday.

The case, following the complaint related to the alleged incident, was registered by the National Human Rights Commission on September 4, according to its proceedings.

In its notice, the NHRC has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for perusal of the Commission.

The complaint, as per the proceedings of the case is, 'Network for Access to Justice'. "As per the complaint received by the Commission, the complainant has reported a deeply disturbing incident

COMPLAINT

ALLEGING THAT A  
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that occurred at Indore's MY Hospital, where a newborn tragically lost his life and others were injured due to rat attacks inside the hospital premises," reads the proceedings.

Also, death of two newborn girls who had been bitten by rats in the ICU of the Government-run Maharaja Yeshwantrao Hospital, have been reported at the hospital recently. The complainant has alleged that this "horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety", officials said.

Such a "lapse" not only breaches the trust of citizens in public healthcare, but also constitutes a serious violation of the Right to Life and Health under Article 21 of the Constitution.

## नवजात की मौत पर आयोग सख्त

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश के स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर डीएम को नोटिस जारी किया है।

यह नोटिस उस शिकायत के बाद जारी हुआ, जिसमें आरोप है कि इंदौर के एमबाई अस्पताल में चूहों के हमले से एक नवजात की मौत हो गई और अन्य घायल हुए। आयोग ने निर्देश दिया कि आरोपों की जांच की जाए और 10 दिनों के भीतर आयोग को कार्रवाई की रिपोर्ट भेजी जाए।

## चूहों के कुतरने से नवजातों की मौत पर मप्र सरकार को दिया नोटिस

नईदुनिया प्रतिनिधि, इंदौर : इंदौर के सरकारी एमवाय अस्पताल में दो नवजातों को चूहों द्वारा कुतरे जाने और उनकी मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर कलेक्टर को नोटिस जारी किया है और 10 दिन में रिपोर्ट देने को कहा है। आयोग ने अनुच्छेद 21 के तहत जीवन और स्वास्थ्य के अधिकार का उल्लंघन मानते हुए राज्य के सरकारी अस्पतालों में स्वच्छता, कीट नियंत्रण और सुरक्षा के तत्काल उपाय करने की मांग भी की है। बता दें कि दोनों नवजात अस्पताल की एनआइसीयू में भर्ती थे। बीते दिनों चुहे द्वारा उनकी अंगुली कुतरे जाने का मामला सामने आया, बाद में दोनों की मौत हो गई।



## मध्य प्रदेश में 'चूहों के काटने' से नवजात की मौत का मामला मानवाधिकार आयोग ने स्वास्थ्य विभाग और इंदौर के डीएम को नोटिस भेजा

जनसत्ता ब्यूरो  
नई दिल्ली, 7 सितंबर।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के एक अस्पताल के अंदर 'चूहों के हमले' के कारण एक नवजात शिशु की मौत के आरोप से संबंधी शिकायत पर संज्ञान लेते हुए प्रदेश के स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर के जिलाधिकारी को नोटिस जारी किया है।

अधिकारियों ने रविवार को यह जानकारी दी। शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के एक अस्पताल के अंदर 'चूहों के हमले' के कारण एक नवजात शिशु की मौत हो गई और अन्य घायल हो गए। मानवाधिकार आयोग की कार्रवाई के अनुसार, कथित घटना से संबंधित शिकायत के बाद आयोग ने चार सितंबर को मामला दर्ज किया था। अपने नोटिस में मानवाधिकार आयोग ने अधिकारियों को निर्देश दिया है कि शिकायत में लगाए गए आरोपों की जांच की जाए और आयोग के अवलोकन के लिए '10 दिनों के भीतर की गई कार्रवाई की रपट' प्रस्तुत करने को कहा गया है।

मामले की कार्यवाही के अनुसार शिकायत का शीर्षक 'न्याय तक पहुंच के लिए नेटवर्क' है। कार्यवाही में कहा गया है, "आयोग को प्राप्त शिकायत के अनुसार शिकायतकर्ता ने इंदौर के एमवाय अस्पताल में हुई एक बेहद परेशान करने वाली घटना

राष्ट्रीय मानवाधिकार आयोग को की गई शिकायत में आरोप लगाया गया है कि मध्य प्रदेश के एक अस्पताल के अंदर 'चूहों के हमले' के कारण एक नवजात शिशु की मौत हो गई और अन्य घायल हो गए।

मानवाधिकार आयोग की कार्रवाई के अनुसार, कथित घटना से संबंधित शिकायत के बाद आयोग ने चार सितंबर को मामला दर्ज किया था।

की सूचना दी है, जहां अस्पताल परिसर के अंदर चूहों के हमले के कारण एक नवजात शिशु की मृत्यु हो गई और अन्य घायल हो गए। इसके अलावा, हाल में सरकारी महाराजा यशवंतराव अस्पताल की गहन चिकित्सा इकाई (आईसीयू) में चूहों के काटने से दो नवजात बच्चियों की मौत की खबर भी मिली है। अधिकारियों ने बताया कि शिकायतकर्ता ने आरोप लगाया है कि यह भयावह घटना घोर चिकित्सा लापरवाही और बुनियादी स्वच्छता एवं रोगी सुरक्षा सुनिश्चित करने में पूर्ण विफलता को उजागर करती है। कार्यवाही में कहा गया है कि इस तरह की 'चूक' न केवल सार्वजनिक स्वास्थ्य सेवा में नागरिकों के विश्वास का उल्लंघन करती है, बल्कि संविधान के अनुच्छेद 21 के तहत जीवन और स्वास्थ्य के अधिकार का भी गंभीर उल्लंघन है।



## NHRC notices to MP health dept, Indore DM over death of newborn due to 'rat attacks'

NEW DELHI, Sept 7: The NHRC has issued notices to the Principal Secretary of the Madhya Pradesh's health department and Indore's District Magistrate over a complaint alleging that a newborn died and others were injured due to "rat attacks" inside a hospital, officials said today.

The case, following the complaint related to the alleged incident, was registered by the National Human Rights Commission on September 4, according to its proceedings.

In its notice, the NHRC has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for perusal of the commission.

The complainant as per the proceedings of the case is 'Network for Access to Justice'.

"As per the complaint received by the commission, the complainant has reported a deeply disturbing incident that occurred at Indore's MY Hospital, where a

newborn tragically lost his life and others were injured due to rat attacks inside the hospital premises," according to the proceedings.

Also, death of two newborn girls who had been bitten by rats in the ICU of the government-run Maharaja Yeshwantrao Hospital, have been reported at the hospital recently.

The complainant has alleged that this "horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety", officials said.

Such a "lapse" not only breaches the trust of citizens in public healthcare, but also constitutes a serious violation of the Right to Life and Health under Article 21 of the Constitution, according to the proceedings.

In the complaint, it has been sought that immediate measures must be taken to improve sanitation, pest control, and overall safety standards in government hospitals across the State, it adds. —PTI

## **MP rat attack: NHRC seeks ATR in 10 days**

**Bhopal:** NHRC has issued notices to principal secretary of the MP health department and Indore's DM over a complaint alleging a newborn died and others were injured due to "rat attacks" inside a hospital, officials said.

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The hospital administration attributed the deaths to pneumonia and septicaemia respectively.

Even as the doctors continue to insist that the rat bites did not cause the deaths and that the newborns were already critical due to multiple congenital anomalies, the family of



The hospital in whose neonatal ward the two newborns were gnawed by rats. FILE PHOTO

one of the victims accused the hospital administration of negligence and of keeping them in the dark about the death for five days.

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Speaking to *The Hindu*, NHRC member Priyank Kanoongo said such incidents reveal a "pathetic state of affairs" in government hospitals of Madhya Pradesh.



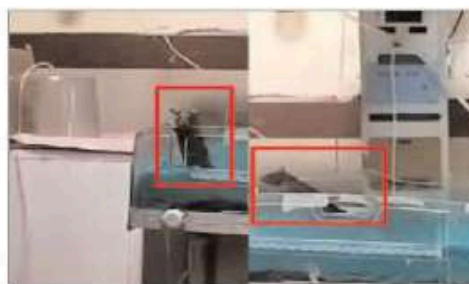
# NHRC notice to MP health dept, Indore DM over death of newborn due to rat attacks

NEW DELHI, SEP 7

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"As per the complaint received by the Commission, the complainant has reported a deeply disturbing incident that occurred at Indore's MY Hospital, where a newborn tragically lost his life and others were injured due to rat attacks inside the hospital premises," reads the proceedings.

## Rat attack: NHRC notice to MP health dept, Indore DM

PRESS TRUST OF INDIA

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# 'Rat bite' deaths: NHRC notice to MP health dept

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## ►42-yr-old dies of rabies at MY Hospital in Indore

were injured due to "rat attacks" inside a hospital, officials said on Sunday.

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# NHRC notice to MP Health Deptt, Indore DM over death of newborn due to 'rat attacks'

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In the complaint, it has been sought that immediate measures must be taken to improve sanitation, pest control, and overall safety standards in government hospitals across the State, it adds.

## NHRC member raises alarm over shooter status granted to Shahid Machhli

▶ Can legally purchase up to 30,000 cartridges per year



**Bhopal:** In the capital city of Bhopal, the law is tightening its grip on the Machhli family, with the matter now reaching Delhi. As a result, investigations have been intensified. In a recent development, National Human Rights Commission (NHRC) member Priyank Kanungo has made a significant revelation regarding Shahid Machhli.

### Shahid Machhli recognized as a renowned shooter

Kanungo revealed on the social media platform X (formerly Twitter) that Shahid Machhli has been granted the status of a renowned shooter by the Rifle Association. This recognition has serious implications—it allows Shahid to legally purchase

up to 30,000 cartridges per year, with the possibility of increasing this number to one lakh cartridges annually. Additionally, he holds licenses for three different categories of weapons.

### Doubts over sporting credentials

Kanungo raised concerns over the legitimacy of Shahid's shooter status. He wrote that Shahid possesses a variety of deadly weapons, including 12 bore, .32, .30, and .06 bore rifles and pistols, some of which are foreign-imported and likely unsuitable for sporting purposes.

He further questioned, "How can someone be considered a renowned shooter in Bhopal, yet the public is unaware of any medals, tournaments, or awards won by this so-called talented player?"

### Investigation ordered

Based on the information received, Kanungo has ordered a thorough investigation. He emphasized that if Shahid is indeed a legitimate

sportsperson, he should receive the appropriate recognition and respect. However, if this is a case of using sporting credentials as a cover for criminal activity, then all involved must be brought to justice.

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## नवजातों की मौत के मामले में प्रमुख सचिव व कलेक्टर को दिया नोटिस

नईदुनिया प्रतिनिधि, इंदौर: एमवाय अस्पताल के एनआइसीयू में भर्ती दो नवजातों को चूहों द्वारा कुतरे जाने और उनकी मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर कलेक्टर को नोटिस जारी किया है। आयोग ने अधिकारियों से 10 दिन में जांच कर रिपोर्ट पेश करने को कहा है। शिकायत में अस्पताल की गंभीर लापरवाही और स्वच्छता की कमी को मौत का कारण बताया गया है। आयोग ने अनुच्छेद 21 के तहत जीवन और स्वास्थ्य के अधिकार का उल्लंघन मानते हुए राज्य के सरकारी अस्पतालों में स्वच्छता, कीट नियंत्रण और सुरक्षा के तत्काल उपाय करने की मांग भी की है। गौरतलब कि राष्ट्रीय मानव अधिकार आयोग ने चार सितंबर को इस मामले में संज्ञान लिया था।

जयस ने की न्याय की मांग

इंदौर: एमवायएच के एनआइसीयू में नवजात को चूहे द्वारा कुतरने और मृत्यु के मामले में जयस ने पीड़ित परिवार को न्याय की मांग की। जयस ने कहा कि बच्ची के दाहिने हाथ की चारों अंगुलियां चूहों द्वारा खा लिए जाने के कारण उसकी दर्दनाक मृत्यु हो गई। अस्पताल प्रशासन ने बच्ची के शव को लावारिस बताकर जलाने का प्रयास किया। जयस कार्यकर्ताओं ने तीन मुख्य मांगों को लेकर पत्र प्रस्तुत किया। जयस के राष्ट्रीय अध्यक्ष एडवोकेट लोकेश मुजाल्दा ने कहा कि डीन और अधीक्षक को निलंबित कर उनके खिलाफ एफआईआर दर्ज की जाए। कलेक्टर ने सहायता राशि प्रदान की, लेकिन डीन व अधीक्षक के निलंबन प्रस्ताव की प्रतिलिपि और एफआईआर की प्रति जयस को उपलब्ध नहीं कराई गई। जयस द्वारा आंदोलन की तैयारी की जा रही है।



# फसल बर्बाद होने पर मानवाधिकार आयोग ने शासन से मांगा जवाब

नईदुनिया प्रतिनिधि, विदिशा : घटिया खरपतवार नाशक दवा दुष्प्रभाव से किसानों की सोयाबीन फसल बर्बाद होने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने कलेक्टर, मध्य प्रदेश शासन के कृषि एवं किसान कल्याण विभाग के प्रमुख सचिव और केंद्रीय कृषि मंत्रालय के सचिव से दो सप्ताह में जवाब तलब किया है।

मालूम हो, पिछले माह किसानों ने सोयाबीन फसल में खरपतवार बढ़ने पर फसल बचाने के लिए एचपीएम कंपनी की बायोक्लोर दवा हर्बीसाइड खेतों में डाली थी, लेकिन फसल ही नष्ट हो गई थी। किसानों ने इस मामले में स्थानीय स्तर पर कृषि अधिकारियों और विशेषज्ञों को अवगत कराया, किंतु समाधान नहीं मिला। हालांकि, अब एचपीएम

## राज्य व केंद्र सरकार का दायित्व

आयोग के सदस्य प्रियंक कानूनगो का कहना है कि यह प्रथम दृष्टया इसे मानवाधिकारों का गंभीर उल्लंघन है और इसमें उचित जांच के साथ कार्रवाई की जरूरत है। किसानों की शिकायतों पर गंभीरता से विचार करना राज्य और केंद्र सरकार का दायित्व है। आयोग ने संबंधित विभागों से विस्तृत प्रतिवेदन और कार्रवाई की रिपोर्ट तलब की है।

कंपनी ने किसानों को दस हजार रुपये एकड़ मुआवजा देने की घोषणा की है, लेकिन कई किसान इससे संतुष्ट नहीं हैं। किसानों का आरोप है कि एचपीएम कंपनी पुलिस थाने में दर्ज एफआइआर से बचने के लिए मुआवजे का दिखावा कर रही है।

**भास्कर फॉलोअप**

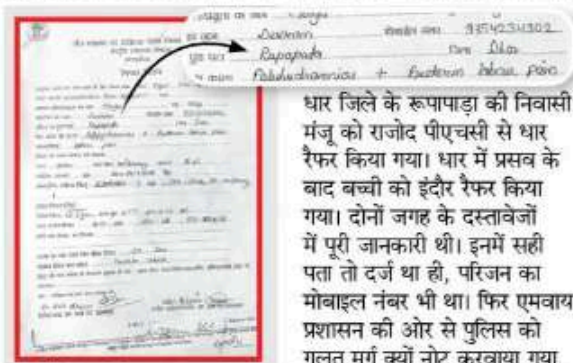
## केस तूल न पकड़े इसलिए पते में किया 'हेरफेर' एमवाय प्रशासन ने पुलिस को दी गलत जानकारी, चूहे के काटने की बात छुपाई

हितेश शर्मा | इंदौर

शुरुआती दस्तावेजों में नाम सही तो पता गलत कैसे

चूहों के कुतरने से दो बच्चों की मौत के मामले में एमवाय प्रबंधन लगातार सवालियों के घेरे में है। धार से भर्ती हुई बच्ची को पहले जिम्मेदारों ने लावारिस बताया। मामले अधिक तूल नहीं पकड़े इसलिए अस्पताल की ओर से पुलिस को बच्ची के परिवार और उसके पते से जुड़ी स्पष्ट जानकारी भी नहीं दी गई। पुलिस से चूहे के काटने की बात भी छुपाई गई।

अधीक्षक डॉ. अशोक यादव ने कहा था कि बच्ची के परिजन को ढूंढने की जिम्मेदारी डॉक्टर की नहीं पुलिस की थी। पुलिस को सभी जानकारी उपलब्ध करा दी गई थी। लेकिन संयोगितागंज पुलिस को अस्पताल से मिली जानकारी ही स्पष्ट नहीं थी। पुलिस का कहना है कि अस्पताल की ओर से उन्हें बताया गया कि नवजात के परिजन ग्राम गदादा जिला धार के हैं। इसके बाद धार पुलिस से संपर्क किया, लेकिन उन्होंने बताया कि इस नाम से कोई भी पता नहीं है। इसके बाद भी एक पुलिसकर्मी को धार भेजा गया, लेकिन तब भी परिजन के बारे में कोई जानकारी नहीं मिल सकी।



धार जिले के रूपापाड़ा की निवासी मंजू को राजोद पीएचसी से धार रैफर किया गया। धार में प्रसव के बाद बच्ची को इंदौर रैफर किया गया। दोनों जगह के दस्तावेजों में पूरी जानकारी थी। इनमें सही पता तो दर्ज था ही, परिजन का मोबाइल नंबर भी था। फिर एमवाय प्रशासन की ओर से पुलिस को गलत मार्ग क्यों नोट करवाया गया, यह समझ से परे है।

### राष्ट्रीय मानवाधिकार आयोग सख्त, कलेक्टर को नोटिस

इधर, मामले में राष्ट्रीय मानवाधिकार आयोग ने मध्यप्रदेश स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर कलेक्टर को नोटिस जारी कर 10 दिन में कार्रवाई रिपोर्ट मांगी है। आयोग के मुताबिक, 4 सितंबर को नेटवर्क फॉर एक्सेस टू जस्टिस संगठन की ओर से शिकायत दर्ज की गई थी। आयोग ने इसे 'बेहद विचलित करने वाली घटना' करार दिया है।

■ अस्पताल से चौकी को जो जानकारी मिली थी, उसे काफी तपशील के बाद भी हम कन्फर्म नहीं कर सके। इस नाम का कोई गांव ही धार जिले में नहीं है। ये हमें धार पुलिस से संपर्क करने पर पता चला। हमारे पास जो सूचना आई उसमें चूहे के काटने का भी जिक्र नहीं था। दो बच्चों की मौत हुई थी, लेकिन सूचना सिर्फ एक की मिली।

- अरविंद खत्री, थाना प्रभारी, संयोगितागंज

National Herald

## **Rat attack: NHRC issues notice to Madhya Pradesh officials over newborn's death in hospital**

Reports indicate that two newborn girls who had sustained rat bites in the ICU of a government-run hospital have also died

<https://www.nationalheraldindia.com/national/rat-attack-nhrc-issues-notice-to-madhya-pradesh-officials-over-newborns-death-in-hospital>

PTI | Published: 07 Sep 2025, 8:15 PM

The National Human Rights Commission (NHRC) has issued notices to the Principal Secretary of Madhya Pradesh's Health Department and the District Magistrate of Indore, seeking an explanation over allegations that a newborn died and others were injured due to rat attacks within a government hospital.

The NHRC confirmed on 7 September that it had registered a case on 4 September following a complaint filed by an organisation named Network for Access to Justice.

According to official proceedings, the Commission has directed the concerned authorities to investigate the claims and submit an Action Taken Report within 10 days for its review.

"As per the complaint received by the Commission, the complainant has reported a deeply disturbing incident that occurred at Indore's MY Hospital, where a newborn tragically lost his life and others were injured due to rat attacks inside the hospital premises," the NHRC proceedings noted.

Reports indicate that two newborn girls who had sustained rat bites in the intensive care unit (ICU) of the government-run Maharaja Yeshwantrao (MY) Hospital have also died recently, intensifying public outrage.

The complaint alleges gross medical negligence and a complete failure to maintain basic hygiene and patient safety at the hospital.

"This horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety," officials quoted from the complaint.

The NHRC stated that such lapses not only represent a breach of public trust in the healthcare system, but also amount to a serious violation of the Right to Life and Health enshrined under Article 21 of the Constitution.

The complaint further urges the government to take immediate corrective measures to improve sanitation, enforce effective pest control, and strengthen overall safety protocols across government hospitals in Madhya Pradesh.

Deeming the allegations prima facie serious violations of human rights, the Commission directed its Registry to formally notify the relevant officials.

“The Registry is directed to issue a notice to the Principal Secretary, Department of Health and Family Welfare, Government of Madhya Pradesh, Bhopal, and DM, Indore, with directions to get the allegations made in the complaint inquired into, and to submit an Action Taken Report within 10 days for perusal of the Commission,” the NHRC’s proceedings stated.

As of now, state health authorities have not issued any official response regarding the notice or the reported incidents at MY Hospital.



Economic Times

## **NHRC notice to MP health dept, Indore DM over death of newborn due to 'rat attacks'**

<https://economictimes.indiatimes.com/news/india/nhrc-notice-to-mp-health-dept-indore-dm-over-death-of-newborn-due-to-rat-attacks/articleshow/123747417.cms?from=mdr>

PTI Last Updated: Sep 07, 2025, 06:21:00 PM IST

The NHRC has taken cognizance of a grave incident at Indore's MY Hospital, where a newborn's death and injuries to others were allegedly caused by rat attacks. Notices have been issued to Madhya Pradesh's health secretary and Indore's district magistrate, demanding an inquiry and an action-taken report within 10 days.

New Delhi: The NHRC has issued notices to the principal secretary of the Madhya Pradesh's health department and Indore's district magistrate over a complaint alleging that a newborn died and others were injured due to "rat attacks" inside a hospital, officials said on Sunday.

The case, following the complaint related to the alleged incident, was registered by the National Human Rights Commission on September 4, according to its proceedings.

In its notice, the NHRC has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for perusal of the Commission.

The complaint, as per the proceedings of the case is, 'Network for Access to Justice'.

"As per the complaint received by the Commission, the complainant has reported a deeply disturbing incident that occurred at Indore's MY Hospital, where a newborn tragically lost his life and others were injured due to rat attacks inside the hospital premises," reads the proceedings.

Also, death of two newborn girls who had been bitten by rats in the ICU of the government-run Maharaja Yeshwantrao Hospital, have been reported at the hospital recently.

The complainant has alleged that this "horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety", officials said.

Such a "lapse" not only breaches the trust of citizens in public healthcare, but also constitutes a serious violation of the Right to Life and Health under Article 21 of the Constitution, reads the proceedings.

In the complaint, it has been sought that immediate measures must be taken to improve sanitation, pest control, and overall safety standards in government hospitals across the state, it adds.

The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victims, the NHRC said.

"The Registry is directed to issue a notice to the Principal Secretary,

Department of health and Family Welfare, government of Madhya Pradesh, Bhopal, and DM, Indore, with directions to get the allegations made in the complaint inquired into, and to submit an Action Taken Report within 10 days for perusal of the Commission," reads the proceedings.

Hindu

## **NHRC notice to Madhya Pradesh officials over death of infants after rat bites at Indore hospital**

“Such a lapse not only breaches the trust of citizens in public healthcare but also constitutes a serious violation of the Right to Life and Health under Article 21 of the Constitution,” says the rights panel

<https://www.thehindu.com/news/national/madhya-pradesh/nhrc-notice-to-madhya-pradesh-officials-over-death-of-infants-after-rat-bites-at-indore-hospital/article70023174.ece>

Published - September 07, 2025 09:48 pm IST - Bhopal

Mehul Malpani

The government-run Maharaja Yeshwantrao (MY) Hospital at Indore | Photo Credit: Special Arrangement

The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh authorities in connection with the death of two infants after being gnawed upon by rats at Indore’s government-run Maharaja Yeshwantrao (MY) Hospital.

Deaths of infants in M.P. hospital due to rat bites ‘outright murder’, says Rahul

The September 5 notice has been issued to the Principal Secretary, Public Health and Medical Education Department, Madhya Pradesh government, and Indore District Collector, following a complaint on September 3 from a non-profit organisation Network for Access to Justice.

As per the notice, the NHRC has asked the authorities to investigate the matter and submit an action-taken report within 10 days.

On August 30 and 31, at least two newborns — both girls — were bitten by rats inside the neo-natal ICU of the MY Hospital, one of Madhya Pradesh’s largest government-run medical facilities. The two children subsequently died on September 2 and 3, with the hospital administration attributing the deaths to pneumonia and septicaemia, respectively.

Even as the doctors continue to insist that the rat bites have not caused the deaths and that the children were already critical due to multiple congenital anomalies, the family of one of the victims has accused the hospital administration of negligence and keeping them in the dark and not informing them about their child’s death for five days. The parents also refuted the hospital administration’s earlier claims that they had abandoned the child after admitting her at the hospital.

Protest by parents

The child's parents, from neighbouring Dhar district, staged a protest at the hospital along with Congress and the Jay Adivasi Yuva Shakti Sangathan (JAYS) workers on Saturday, after which the authorities announced a financial aid of ₹5 lakh for the kin.

On Sunday, the family performed the last rites of their daughter in Dhar's Roopwara village, with local reports claiming that four fingers on one of her hands were found to be gnawed upon by rats when the body was uncovered.

In the notice, the NHRC said, "The complainant stated that this horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety. Such a lapse not only breaches the trust of citizens in public healthcare but also constitutes a serious violation of the Right to Life and Health under Article 21 of the Constitution."

Saying that the families of the children have suffered irreparable loss, the complainant said the incident underscored the urgent need for accountability.

"Immediate measures must be taken to improve sanitation, pest control, and overall safety standards in government hospitals across the State. The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victims," the Commission said.

Speaking to The Hindu, NHRC member Priyank Kanoongo said such incidents revealed "a pathetic state of affairs" at government hospitals in the State, while also pointing out that "no action has been taken against any senior official in the matter.

Mr. Kanoongo said, "If the action is only taken against a company that provides manpower and some nursing staff, nothing is going to improve. For the system to be fixed, accountability has to be fixed from the top."

Following the controversy over the incident, the hospital administration had suspended two nursing staff while the nursing superintendent was removed from the post. A fine of ₹1 lakh was also imposed on a private firm, contracted for pest control and cleaning at the facility.



Free Press Journal

## **Indore Rat Attack Case: NHRC Seeks Action Taken Report From Government In 10 Days**

The NHRC has issued notices to the principal secretary of the state health department and Indore's district magistrate

<https://www.freepressjournal.in/bhopal/indore-rat-attack-case-nhrc-seeks-action-taken-report-from-government-in-10-days>

Staff Reporter | Updated: Sunday, September 07, 2025, 07:58 PM IST

Bhopal (Madhya Pradesh): The NHRC has issued notices to the principal secretary of the state health department and Indore's district magistrate over a complaint alleging that a newborn died and others were injured due to "rat attacks" inside a hospital, officials said on Sunday.

The case, following the complaint related to the alleged incident, was registered by the National Human Rights Commission on September 4, according to its proceedings.

The member of the Commission Priyank Kanoongo in its notice, has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for commission's perusal. The complaint, as per the proceedings of the case is, 'Network for Access to Justice'.

The death of two newborn girls bitten by rats in the ICU of the government-run Maharaja Yeshwantrao Hospital was reported recently.

The complainant has alleged that, "this horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety".

Such a "lapse" not only breaches the trust of citizens in public healthcare, but also constitutes a serious violation of the Right to Life and Health under Article 21 of the Constitution, reads the proceedings.

The allegations made in the complaint prima facie seem to be serious violation of the human rights of the victims, the NHRC said. "The Registry is directed to issue a notice to the principal secretary, department of health and Family Welfare, government of Madhya Pradesh, Bhopal, and DM, Indore, with directions to get the allegations made in the complaint inquired into, and to submit an Action Taken Report within 10 days for perusal of the Commission," reads the proceedings.

Devdiscourse

### **Rats in Hospital: NHRC Takes Action Over Newborn Deaths in Indore**

The National Human Rights Commission issued notices to health officials in Madhya Pradesh over a complaint that a newborn died and others were injured due to rat attacks in an Indore hospital. The Commission has requested an action report within ten days, citing potential human rights violations.

<https://www.devdiscourse.com/article/health/3618581-hope-after-c-section-rising-success-of-vbac-deliveries>

Devdiscourse News Desk | New Delhi | Updated: 07-09-2025 18:04 IST | Created: 07-09-2025 18:04 IST

The National Human Rights Commission (NHRC) has issued notices to the principal secretary of Madhya Pradesh's health department and the district magistrate of Indore. This follows a complaint alleging that a newborn died and others were injured due to 'rat attacks' inside a hospital, officials confirmed on Sunday.

According to the NHRC, a complaint was registered on September 4 regarding the alleged incident at Indore's Maharaja Yeshwantrao Hospital. The Commission has instructed state health authorities to investigate these allegations and submit an 'action taken report' within ten days for review.

The complaint, brought by 'Network for Access to Justice', describes the tragic event as gross medical negligence, breaching public trust in government healthcare. It underscores the necessity for immediate improvements in sanitation, pest control, and safety standards at state-run hospitals.

(With inputs from agencies.)

Vartha Bharti

**NHRC notice to MP health dept, Indore DM over death of newborn due to 'rat attacks'**

<https://english.varthabharati.in/india/nhrc-notice-to-mp-health-dept-indore-dm-over-death-of-newborn-due-to-rat-attacks>

Vartha Bharati | 07-09-2025 | 18:41:00 IST

New Delhi (PTI): The NHRC has issued notices to the principal secretary of the Madhya Pradesh's health department and Indore's district magistrate over a complaint alleging that a newborn died and others were injured due to "rat attacks" inside a hospital, officials said on Sunday.

The case, following the complaint related to the alleged incident, was registered by the National Human Rights Commission on September 4, according to its proceedings.

In its notice, the NHRC has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for perusal of the Commission.

The complaint, as per the proceedings of the case is, 'Network for Access to Justice'.

"As per the complaint received by the Commission, the complainant has reported a deeply disturbing incident that occurred at Indore's MY Hospital, where a newborn tragically lost his life and others were injured due to rat attacks inside the hospital premises," reads the proceedings.

Also, death of two newborn girls who had been bitten by rats in the ICU of the government-run Maharaja Yeshwantrao Hospital, have been reported at the hospital recently.

The complainant has alleged that this "horrifying event highlights gross medical negligence and a complete failure to ensure basic hygiene and patient safety", officials said.

Such a "lapse" not only breaches the trust of citizens in public healthcare, but also constitutes a serious violation of the Right to Life and Health under Article 21 of the Constitution, reads the proceedings.

In the complaint, it has been sought that immediate measures must be taken to improve sanitation, pest control, and overall safety standards in government hospitals across the state, it adds.

The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victims, the NHRC said.

"The Registry is directed to issue a notice to the Principal Secretary, Department of health and Family Welfare, government of Madhya Pradesh, Bhopal, and DM, Indore, with directions to get the allegations made in the complaint inquired into, and to submit an Action Taken Report within 10 days for perusal of the Commission," reads the proceedings.

PTI

**NHRC notice to MP health dept, Indore DM over death of newborn due to `rat attacks`**

<https://www.ptinews.com/story/national/nhrc-notice-to-mp-health-dept-indore-dm-over-death-of-newborn-due-to-rat-attacks/2893305>

NEW DELHI: (Sep 7) The NHRC has issued notices to the principal secretary of the Madhya Pradesh's health department and Indore's district magistrate over a complaint alleging that a newborn died and others were injured due to "rat attacks" inside a hospital, officials said on Sunday.

The case, following the complaint related to the alleged incident, was registered by the National Human Rights Commission on September 4, according to its proceedings.

In its notice, the NHRC has directed authorities that the allegations levelled in the complaint be inquired into, and asked to submit an "action taken report within 10 days" for perusal of the Commission.



Inshort

**चूहे द्वारा काटे जानेके बाद नवजात की मौत के मामलेमें MP के स्वास्थ्य विभाग को भेजा गया नोटिस**

<https://inshorts.com/hi/news/>

short by रौनक राज / 10:45 pm on Sunday 7 September, 2025

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के इंदौर के एक अस्पताल में चूहे द्वारा काटे जाने से एक नवजात की मौत के मामले में राज्य के स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर के जिलाधिकारी को नोटिस जारी किया है। एनएचआरसी ने अधिकारियों को मामले की जांच कर 10 दिनों में रिपोर्ट पेश करने को कहा है।

Nai Duniya

## Indore में चूहों के कुतरने से नवजात की मौत पर राष्ट्रीय मानवाधिकार आयोग सख्त, MP सरकार को थमाया नोटिस

MP News: आयोग ने अधिकारियों को 10 दिनों के भीतर विस्तृत जांच रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। आयोग के अनुसार, यह मामला अस्पताल प्रबंधन की लापरवाही और वहां की स्वच्छता व्यवस्था में भारी कमी को दर्शाता है। शिकायतों और प्रारंभिक तथ्यों में यह भी उल्लेख किया गया है कि अस्पताल परिसर में चूहों का आतंक लंबे समय से है, लेकिन इसके लिए ठोस कदम नहीं उठाए।

<https://www.naidunia.com/madhya-pradesh/indore-national-human-rights-commission-strict-on-the-death-of-a-newborn-in-indore-due-to-rat-bites-issued-notice-8404469>

By Dheeraj Belwal

Edited By: Dheeraj Belwal

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HighLights

चूहों के कुतरने से नवजात की मौत का मामला

राष्ट्रीय मानवाधिकार आयोग घटना को लेकर सख्त

स्वास्थ्य विभाग और इंदौर कलेक्टर को नोटिस जारी

नईदुनिया प्रतिनिधि, इंदौर। एमवाय अस्पताल के एनआईसीयू में भर्ती दो नवजातों को चूहों द्वारा कुतरे जाने और उनकी मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश स्वास्थ्य विभाग के प्रमुख सचिव और इंदौर कलेक्टर को नोटिस जारी किया है।

10 दिन में मांगा जवाब

आयोग ने अधिकारियों को दस दिनों के भीतर विस्तृत जांच रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। आयोग के अनुसार, यह मामला अस्पताल प्रबंधन की लापरवाही और वहां की स्वच्छता व्यवस्था में भारी कमी को दर्शाता है। शिकायतों और प्रारंभिक तथ्यों में यह भी उल्लेख किया गया है कि अस्पताल परिसर में चूहों का आतंक लंबे समय से है, लेकिन इसके नियंत्रण के लिए ठोस कदम नहीं उठाए गए।

स्वास्थ्य के मौलिक अधिकार का सीधा उल्लंघन

आयोग ने स्पष्ट किया है कि इस प्रकार की घटनाएं भारतीय संविधान के अनुच्छेद 21 के तहत नागरिकों को प्रदत्त जीवन और स्वास्थ्य के मौलिक अधिकार का सीधा उल्लंघन हैं। आयोग ने राज्य सरकार से अपेक्षा की है कि वह न केवल इस मामले में दोषियों की जिम्मेदारी तय करे बल्कि प्रदेश के सभी सरकारी अस्पतालों में स्वच्छता, कीट नियंत्रण और सुरक्षा संबंधी ठोस और स्थायी उपाय तत्काल प्रभाव से लागू करे।

आयोग ने इस मामले में 4 सितंबर को लिया था संज्ञान

गौरतलब है कि राष्ट्रीय मानवाधिकार आयोग ने इस मामले में 4 सितंबर को संज्ञान लिया था। आयोग ने अपने नोटिस में यह भी कहा है कि अस्पताल जैसी जगह, जहाँ लोगों को उपचार और सुरक्षा की उम्मीद होती है, वहाँ इस तरह की घटना होना बेहद गंभीर और अस्वीकार्य है। इस घटना से स्पष्ट होता है कि अस्पताल प्रशासन ने बुनियादी सुविधाओं और मरीजों की सुरक्षा को लेकर लापरवाही बरती है।

Organiser Weekly

### SC fishermen evicted, ponds leased to Muslim contractors

<https://organiser.org/2025/09/07/314489/bharat/madhya-pradesh-dalit-fishermen-evicted-from-reserved-ponds-lease-given-to-muslim-contractors-in-violation-of-policy/>

September 7, 2025

A controversy has erupted in Madhya Pradesh's Sehore district after revelations that ponds reserved for Scheduled Caste (SC) hereditary fishing communities were instead handed over to Muslim contractors in violation of state fisheries policy and constitutional safeguards. The matter came to light during an on-ground inspection by National Human Rights Commission (NHRC) member Priyank Kanoongo in Ashta region.

#### Violation of state fisheries policy

Madhya Pradesh's fisheries policy reserves fishing rights in government ponds for hereditary Dalit fishermen belonging to Scheduled Caste communities, ensuring livelihood protection for families engaged in the occupation for generations. However, in this case, district officials allegedly bypassed the rulebook and leased ponds to a Muslim contractor identified as Atiq, who, according to authorities, was falsely claimed to be a Dalit fisherman.

"When I questioned officials why the lease was granted to Atiq, they insisted he belonged to a Dalit fishermen community. This is absolutely false. One cannot claim SC status after conversion, and Atiq is in fact from the Ashraf Muslim caste," Kanoongo stated during his visit.

मछली माफिया मध्यप्रदेश ✦

राज्य की मछली पालन नीति के निर्देश के बावजूद सीहोर ज़िले के आष्टा में वंशानुगत मछुआरों, दलित जाति समूहों के स्थान पर मुस्लिम ठेकेदारों को तालाब पट्टे पर दिए जाने के मामले में अधिकारियों ने विवादित संस्था को विजिट किए बगैर ही जांच कर ली जबकि रजिस्टर्ड पते... [pic.twitter.com/EJIGzPEFW8](https://pic.twitter.com/EJIGzPEFW8)

— प्रियंक कानूनगो Priyank Kanoongo (@KanoongoPriyank) [September 6, 2025](#)

#### Forcible displacement of fishermen

According to complaints received by the NHRC member, local Dalit fishermen, whose families have traditionally depended on these ponds, were forcibly displaced by Atiq and his associates. The eviction caused a severe livelihood crisis for several families in the area.

Kanoongo intervened directly, restoring the rightful claim of the displaced fishermen. He joined them in ritual worship of nets, ponds, and sacred sites before resuming their traditional fishing activities. "This is a robbery of the rights of Dalit communities. No one can snatch away the constitutional rights granted by Babasaheb Ambedkar," he declared.

## मछली माफिया मध्यप्रदेश ✦

प्रदेश के सीहोर ज़िले के आष्टा में मछली सिंडिकेट के अतीक बारी नाम के एक मुस्लिम ठेकेदार द्वारा सरकारी सहकारिता विभाग के अधिकारियों से मिलीभगत कर वंचित तबके के गरीब हिंदू मछुआरों के मत्स्य पालन के अधिकार को छीन कर सरकार के तालाब पर मत्स्याखेट हेतु अवैध...

— प्रियंक कानूनगो Priyank Kanoongo (@KanoongoPriyank) [September 6, 2025](#)

In a detailed post on social media platform X (formerly Twitter), Kanoongo wrote: “Despite the directives of the state’s policy, in Ashta of Sehore district, instead of hereditary fishermen and Dalit caste groups, ponds were leased to Muslim contractors. Officials conducted investigations without visiting the disputed site. They falsely justified that high-caste Muslim Atiq belonged to the hereditary fisherman caste.”

He further alleged that the government cooperative department officials colluded with the contractor, enabling illegal occupation of the pond.

### Restoration of rights and ritual assertion

The hereditary SC fishermen, once displaced, reasserted their rights after Kanoongo’s intervention. They performed ritual net worship and installed a saffron flag at the pond, symbolising both cultural tradition and reclamation of livelihood.

Kanoongo noted, “This act is not just about fishing rights, but about dignity. The constitutional rights of Dalit fishermen cannot be nullified through bureaucratic manoeuvring or collusion.”

### Inquiry ordered

Following the revelations, inquiries have been initiated against the officials involved. The NHRC member confirmed he would continue to monitor the case closely to ensure accountability and prevent recurrence of such violations.

The incident has sparked debate in Madhya Pradesh over the protection of Dalit livelihood rights versus illegal encroachments backed by alleged administrative complicity.



News24 Hindi

## शाहिद मछली को मिला शूटर का दर्जा, NHRC ने उठाए सवाल

भोपाल में ड्रग्स, लव और लैंड जिहाद के आरोपी शाहिद मछली की मुश्किलें बढ़ती ही जा रही है। राष्ट्रीय मानवाधिकार आयोग (NHRC) सदस्य प्रियंक कानूनगो ने बड़ा खुलासा किया है।

<https://hindi.news24online.com/state/madhya-pradesh/bhopal-rifle-association-gave-shooter-status-accused-shahid-machli-nhrc-member-raised-questions/1311751/>

Written By:News24 हिंदी | Edited By :Deepti Sharma Updated: Sep 7, 2025 19:06

एमपी के भोपाल में ड्रग्स, लव और लैंड जिहाद के आरोपी 'मछली' परिवार का मामला दिल्ली तक पहुंच गया है। जिसके बाद इसे लेकर जांच और तेज कर दी गई है। इसी कड़ी में राष्ट्रीय मानवाधिकार आयोग (NHRC) सदस्य प्रियंक कानूनगो ने बड़ा खुलासा कर बताया कि शाहिद मछली को राइफल एसोसिएशन ने ख्यातिलब्ध शूटर का दर्जा मिला है। जिसकी जांच के निर्देश दिए गए हैं। जिससे आपराधिक खेल के खिलाड़ी पकड़े जाएं।

आरोपों की जांच हो रही है

हिंदू लड़कियों को टारगेट कर उनको ड्रग्स देने, दुष्कर्म करने इस्लाम में धर्मांतरित करने के लिए ब्लैकमेल करने वालों को कथित रूप से संरक्षण देने के आरोपों की जांच जिन लोगों के खिलाफ चल रही है और उसी से जुड़े शाहिद मछली को राइफल एसोसिएशन ने ख्याति लब्ध शूटर का दर्जा दिया है।

उसको साल भर में 30000 कारतूस खरीदने की योग्यता मिल गई है (जिसको एक लाख प्रतिवर्ष तक बढ़ाया जा सकता है।) 3 अलग-अलग प्रकार के हथियार के लाइसेंस मिले हुए हैं। विदेश से इंपोर्टेड और स्वदेशी राइफल, पिस्टल हथियारों में 12,.32 30.06 बोर के अलग अलग घातक हथियार हैं, जिनमें से कुछ तो स्पोर्ट्स में इस्तेमाल नहीं होते हैं।

एक आदमी तीन अलग अलग प्रकार के कैटेगरी हथियारों से ख्यातिलब्ध खिलाड़ी है और भोपाल की जनता को इस प्रतिभाशाली खिलाड़ी के अवॉर्ड्स,टूर्नामेंट जीतने,पदक मिलने की जानकारी ही नहीं है। सूचना के आधार पर जांच के आदेश दिए जा रहे हैं ताकि अगर यह खिलाड़ी है, तो उचित सम्मान मिले और अगर यह कोई आपराधिक खेल है तो इसके सारे आपराधिक खिलाड़ी पकड़े जा सकें।

Amar Ujala

## Sehore News: आष्टा में शारिक मछली जैसा कांड, फर्जी मत्स्य समिति बनाकर छीना गया मछुआरों का वंशानुगत हक

<https://www.amarujala.com/video/madhya-pradesh/sehore/mp-news-fake-fishery-scam-in-ashta-exposed-human-rights-commission-warns-echoes-bhopal-shark-machli-case-sehore-news-c-1-1-noi1381-3376742-2025-09-07>

न्यूज डेस्क, अमर उजाला, सीहोर Published by: सीहोर ब्यूरो Updated Sun, 07 Sep 2025 06:29 PM IST

भोपाल का चर्चित शारिक मछली मामला लोगों की याद में ताजा ही था कि आष्टा में वैसा ही काला खेल उजागर हो गया। मानव अधिकार आयोग सदस्य प्रियंक कानूनगो ने जांच में पाया कि मछुआरों का वंशानुगत हक छीना गया। जिस मत्स्य समिति का पंजीयन बताया गया, वह पूरी तरह फर्जी था। समिति का पता गलत निकला और सहकारिता विभाग द्वारा प्रस्तुत दस्तावेज भी कूट रचित साबित हुए।

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो खुद मौके पर पहुंचे और प्रशासनिक अधिकारियों के साथ बैठक कर पूरे मामले की जांच के आदेश दिए। यह मामला भोपाल के कुख्यात शारिक मछली प्रकरण की याद दिलाता है। जिस तरह वहां आपराधिक और प्रशासनिक गठजोड़ से अपराध फलता-फूलता रहा, वैसे ही आष्टा में भी फर्जी समिति के नाम पर मछुआरों का हक छीना जा रहा था।

जांच में सामने आया कि अतीक वारी नामक व्यक्ति ने कूट रचित दस्तावेज तैयार कर फर्जी समिति बनाई और वर्षों से तालाबों पर कब्जा जमाए रखा। यह पूरी तरह से मध्य प्रदेश सरकार की मत्स्य पालन नीति का उल्लंघन है।

वंशानुगत अधिकार से वंचित मछुआरे

नीति के अनुसार अनुसूचित जाति, अनुसूचित जनजाति तथा भोई, धीमर, कहार, बाथम समाज के लोगों को मत्स्य पालन का प्राथमिक अधिकार है। लेकिन फर्जी समिति बनाकर मुस्लिम ठेकेदारों को फायदा पहुंचाया गया और असली मछुआरे समाज हाशिए पर धकेल दिए गए।

कानूनगो ने मीडिया से चर्चा करते हुए बताया कि जिस समिति का पंजीयन दिखाया गया था, वह फर्जी निकली। सूची में दर्ज 19 हिंदू मछुआरों के नाम बाद में काट दिए गए। सहकारिता विभाग और मत्स्य पालन विभाग के अधिकारियों पर मिलीभगत के गंभीर आरोप लगे हैं।

अधिकारियों को मिली चेतावनी

मानव अधिकार आयोग के सदस्य ने बैठक में स्पष्ट कहा कि यदि दोषियों पर जल्द कार्रवाई नहीं हुई तो आयोग सख्त कदम उठाएगा। अधिकारियों को निर्देश दिया गया है कि रिपोर्ट जल्द पूरी कर मछुआरों को उनका वंशानुगत हक लौटाया जाए। मौके पर बड़ी संख्या में हिंदूवादी संगठन और मछुआरा समाज के लोग मौजूद रहे। महिलाओं और पुरुषों ने प्रियंक कानूनगो का फूलमालाओं से स्वागत किया और उनके कदम का समर्थन किया।

### SDM का बयान

इस संबंध में आष्टा एसडीएम नितिन टाले ने कहा कि शिकायत प्राप्त होने पर जांच की गई है। संबंधित विभागों को आवश्यक निर्देश दिए गए हैं और दोषियों पर कार्रवाई की जाएगी।

Amar Ujala

## **Bhopal News: लव जिहाद के आरोपी के भाई शाहिद मछली को राइफल एसोसिएशन ने दिया शूटर का दर्जा, जांच के आदेश**

<https://www.amarujala.com/madhya-pradesh/bhopal/bhopal-news-rifle-association-gives-shooter-status-to-shahid-machhli-brother-of-love-jihad-accused-orders-f-2025-09-07?src=top-subnav>

न्यूज डेस्क, अमर उजाला, भोपाल Published by: आनंद पवार Updated Sun, 07 Sep 2025 06:45 PM IST

सार

भोपाल

राजधानी भोपाल में लव जिहाद और ड्रग्स के कारोबार से जुड़े आरोपियों से जुड़े शाहिद मछली के मामले में एक बड़ा खुलासा हुआ है। राइफल एसोसिएशन ने शाहिद मछली को शूटर का दर्जा दिया है। अब इस मामले में राष्ट्रीय मानव अधिकार आयोग (NHRC) ने जांच के आदेश दिए हैं।

विस्तार

हिंदू लड़कियों से जुड़े कथित सांप्रदायिक और लैंगिक अपराध के आरोपियों से जुड़े शाहिद मछली के खिलाफ राष्ट्रीय मानव अधिकार आयोग (NHRC) ने जांच के आदेश दिए हैं। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने सोशल मीडिया पर लिखा कि भोपाल में हिंदू लड़कियों को लक्षित कर उनको ड्रग्स देने, बलात्कार करने, इस्लाम में धर्मांतरित करने के लिए ब्लैकमेल करने वालों को कथित रूप से संरक्षण देने के आरोपों की जांच जिन व्यक्तियों के विरुद्ध चल रही है। आरोप है कि इस मामले से जुड़े शाहिद मछली को राइफल एसोसिएशन ने शूटर का दर्जा दिया है, जिससे उसे वर्ष में 30,000 कारतूस खरीदने की पात्रता मिली है। यह संख्या एक लाख तक बढ़ाई जा सकती है।

उन्होंने लिखा कि शाहिद मछली को तीन अलग-अलग प्रकार के हथियारों के लाइसेंस भी मिले हुए हैं। इनमें विदेशी और स्वदेशी राइफल, पिस्टल शामिल हैं, जिनमें .12, .32 और .30-06 बोर के हथियार शामिल हैं। इनमें से कुछ हथियार संभवतः स्पोर्ट्स शूटिंग में उपयोग के लिए उपयुक्त नहीं माने जाते। भोपाल की जनता को इस व्यक्ति की खेल संबंधी उपलब्धियों, टूर्नामेंट जीत या पदक मिलने की जानकारी ही नहीं है। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने कहा कि सूचना के आधार पर जांच की जा रही है। जांच यह सुनिश्चित करेगी कि शाहिद मछली वास्तव में खेल में प्रतिभाशाली खिलाड़ी हैं तो समुचित सम्मान मिले और यदि यह कोई आपराधिक खेल है तो इसके सारे आपराधिक खिलाड़ी पकड़े जा सकें।

Patrika News

## हिंदू लड़कियों से दुष्कर्म कर मुस्लिम बनाने के आरोपी के भाई को राइफल एसोसिएशन ने दिया शूटर का दर्जा, मचा बवाल

Shahid Machli- एमपी में एक गंभीर आपराधिक इतिहास वाले बदमाश को राइफल एसोसिएशन ने शूटर का दर्जा दे दिया।

<https://www.patrika.com/bhopal-news/rifle-association-gave-the-status-of-shooter-to-rape-accused-shahid-machli-19925740>

भोपाल, • deepak deewan • Sep 07, 2025

Shahid Machli- एमपी में एक गंभीर आपराधिक इतिहास वाले बदमाश को राइफल एसोसिएशन ने शूटर का दर्जा दे दिया। राजधानी भोपाल में हिंदू लड़कियों को ड्रग्स देकर दुष्कर्म करने, मुस्लिम बनाने के लिए ब्लैकमेल करने के आरोपी शाहबेर मछली के भाई शाहिद मछली को ख्यातिप्राप्त शूटर का दर्जा दिया गया। मामला सामने आते ही बवाल मच गया है। शाहिद मछली पर कानून का शिकंजा भी कस गया है। राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने इसका खुलासा करते हुए मामले की जांच के निर्देश दे दिए हैं। उन्होंने इस मामले पर सोशल मीडिया पर लंबी पोस्ट भी की।

राष्ट्रीय मानवाधिकार आयोग (NHRC) सदस्य प्रियंक कानूनगो ने अपने एक्स हैंडल पर पोस्ट करते हुए बताया कि शाहिद मछली को राइफल एसोसिएशन ने ख्यातिप्राप्त शूटर का दर्जा दिया है। उसको तीन प्रकार के हथियारों के लाइसेंस मिले हुए हैं और साल में 30000 कारतूस खरीदने की पात्रता भी है। कानूनगो ने बताया कि मामले की जांच के निर्देश दिए हैं ताकि इस आपराधिक खेल के खिलाड़ी पकड़े जाएं।

NHRC सदस्य प्रियंक कानूनगो ने लिखा, 'हिंदू लड़कियों को लक्षित कर उनको ड्रग्स देने, बलात्कार करने, इस्लाम में धर्मांतरित करने हेतु ब्लैकमेल करने वालों को कथित रूप से संरक्षण देने के आरोपों की जांच जिन व्यक्तियों के विरुद्ध चल रही है। उसी से संबंधित शाहिद मछली को राइफल एसोसिएशन ने ख्यातिलब्ध शूटर का दर्जा दिया है। भोपाल की जनता को को इस प्रतिभाशाली खिलाड़ी के अवॉर्ड्स, टूर्नामेंट जीतने, पदक मिलने की जानकारी ही नहीं है।



Lalluram

**शाहिद मछली को मिला शूटर का दर्जा: NHRC ने दिए जांच के आदेश, प्रियंक कानूनगो बोले-  
आपराधिक खेल के खिलाड़ी पकड़े जाएं**

<https://lalluram.com/shahid-machli-given-status-of-shooter-nhrc-member-priyank-kanoongo-ordered-an-inquiry/>

saurabh | 07 Sep 2025, 03:52 PM

मध्यप्रदेश

भोपाल। राजधानी भोपाल में ड्रग्स, लव और लैंड जिहाद के आरोपी 'मछली' परिवार पर कानून का शिकंजा बढ़ता जा रहा है। भोपाल से निकलकर मामला दिल्ली तक पहुंच गया है। जिसके बाद इसे लेकर जांच और तेज कर दी गई है। इसी कड़ी में राष्ट्रीय मानवाधिकार आयोग (NHRC) सदस्य प्रियंक कानूनगो ने बड़ा खुलासा किया है। उन्होंने बताया कि शाहिद मछली को राइफल एसोसिएशन ने ख्यातिलब्ध शूटर का दर्जा दिया है। जिसकी जांच के निर्देश दिए गए हैं। जिससे आपराधिक खेल के खिलाड़ी पकड़े जाएं।

शाहिद मछली को ख्यातिलब्ध शूटर का दर्जा

राष्ट्रीय मानवाधिकार आयोग (NHRC) सदस्य प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म एक्स पर लिखा, 'सांप्रदायिक लैंगिक अपराध, भोपाल। हिंदू लड़कियों को लक्षित कर उनको ड्रग्स देने, बलात्कार करने, इस्लाम में धर्मांतरित करने हेतु ब्लैकमेल करने वालों को कथित रूप से संरक्षण देने के आरोपों की जांच जिन व्यक्तियों के विरुद्ध चल रही है। कथित रूप से उसी से संबंधित शाहिद मछली को राइफल एसोसिएशन ने ख्यातिलब्ध शूटर का दर्जा दिया है। जिस से उसको वर्ष भर में 30000 कारतूस खरीदने की पात्रता मिल गई है (जिसको एक लाख प्रतिवर्ष तक बढ़ाया जा सकता है।) तथा तीन अलग अलग प्रकार के हथियार के लाइसेंस मिले हुए हैं।'

उन्होंने आगे लिखा कि 'विदेश से आयातित और स्वदेशी राइफल, पिस्टल हथियारों में 12,.32 30.06 बोर के अलग अलग घातक हथियार हैं जिनमें से संभवतः कुछ तो स्पोर्ट्स में इस्तेमाल नहीं होते हैं। एक आदमी तीन अलग अलग प्रकार के श्रेणी हथियारों से ख्यातिलब्ध खिलाड़ी है और भोपाल की जनता को को इस प्रतिभाशाली खिलाड़ी के अवॉर्ड्स, टूर्नामेंट जीतने, पदक मिलने की जानकारी ही नहीं है। सूचना के आधार पर जांच के आदेश दिए जा रहे हैं ताकि यदि यह खिलाड़ी है तो समुचित सम्मान मिले और यदि यह कोई आपराधिक खेल है तो इसके सारे आपराधिक खिलाड़ी पकड़े जा सकें।'

Punjab Kesari

## हिंदू युवतियों से रेप कर मुस्लिम बनाने वाले आरोपी के भाई को बना दिया राइफल एसोसिएशन का शूटर! मचा बवाल

<https://mp.punjabkesari.in/madhya-pradesh/news/the-brother-of-the-man-accused-of-raping-hindu-women-and-forcibly-converting-the-2208910>

Edited By Vikas Tiwari, Updated: 07 Sep, 2025 07:22 PM

मध्य प्रदेश की राजधानी भोपाल से चौंकाने वाला मामला सामने आया है। गंभीर आपराधिक पृष्ठभूमि वाले बदमाश शाहबर मछली के भाई शाहिद मछली को राइफल एसोसिएशन ने ख्यातिप्राप्त शूटर का दर्जा दे दिया। शाहिद पर कानून का शिकंजा कसने की तैयारी है। मामले का खुलासा...

भोपाल: मध्य प्रदेश की राजधानी भोपाल से चौंकाने वाला मामला सामने आया है। गंभीर आपराधिक पृष्ठभूमि वाले बदमाश शाहबर मछली के भाई शाहिद मछली को राइफल एसोसिएशन ने ख्यातिप्राप्त शूटर का दर्जा दे दिया। शाहिद पर कानून का शिकंजा कसने की तैयारी है। मामले का खुलासा राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो ने किया और जांच के निर्देश भी दिए।

हथियारों का लाइसेंस और 30 हजार कारतूस की पात्रता

कानूनगो ने अपने एक्स हैंडल पर पोस्ट करते हुए बताया कि शाहिद मछली को तीन तरह के हथियारों के लाइसेंस मिले हुए हैं। साथ ही उसे हर साल 30,000 कारतूस खरीदने की अनुमति भी दी गई है। यह खुलासा सामने आने के बाद मामले को लेकर बवाल मच गया है।

NHRC सदस्य ने उठाए सवाल

प्रियंक कानूनगो ने लिखा कि जिन लोगों पर हिंदू लड़कियों को ड्रग्स देकर दुष्कर्म और धर्मांतरण के लिए ब्लैकमेल करने के आरोप हैं, उन्हीं से जुड़े शाहिद मछली को राइफल एसोसिएशन द्वारा सम्मानित किया गया है। उन्होंने कहा कि भोपाल की जनता को न तो इस शूटर के अवॉर्ड्स के बारे में जानकारी है, न ही पदक या ट्रॉफी जीतने की।

जांच के आदेश

कानूनगो ने मामले की गहन जांच कराने के निर्देश दिए हैं ताकि इस आपराधिक खेल से जुड़े लोगों को पकड़ा जा सके। फिलहाल प्रशासन और पुलिस इस मामले पर आगे की कार्रवाई में जुटी हुई है।

Tribune

### **Murder accused dies by `suicide' in lockup in Rewari**

Family members accuse the police of negligence; judicial inquiry initiated as per NHRC guidelines into the matter

<https://www.tribuneindia.com/news/haryana/murder-accused-dies-by-suicide-in-lockup-in-rewari/>

[Tribune News Service](#) | Rewari, Updated At : 07:37 PM Sep 07, 2025 IST

A murder accused, identified as Vinod of Uttar Pradesh, was found dead in Model Town Police Station lockup here on Saturday night.

The police claimed that prima facie it is a suicide case. The victim used a piece of blanket to hang himself by tying it to an iron mesh inside the lockup. However, the family members accused the police of committing negligence. Another accused, Sunny, was sleeping nearby when the incident took place.

SP Hamendra Kumar Meena said a judicial inquiry had been initiated as per NHRC guidelines into the matter. Further action would be taken accordingly.

The police arrested Vinod and Sunny on Friday in connection with the murder of Rakesh of Jaunpur village. The crime was perpetrated on September 3. All three used to live in the same room and had a dispute over vacating the premises. After the argument, they drank alcohol together, following which Vinod and Sunny allegedly murdered Rakesh.

“After the arrest, the police took both the accused on remand. At night, they were lodged in Model Town police station lockup. During this time, he tied the blanket to the iron mesh inside the lockup and died by suicide,” said a police official.

Tribune

### **Murder accused dies by `suicide' in lockup**

SP Hamendra Kumar Meena said a judicial inquiry had been initiated as per NHRC guidelines into the matter

<https://www.tribuneindia.com/news/haryana/murder-accused-dies-by-suicide-in-lockup/amp/?utm=relatedarticles>

Tribune News Service | Rewari, Updated At : 03:30 AM Sep 08, 2025 IST

A murder accused, who hailed from Uttar Pradesh, was found dead in a lockup in Model Town Police Station here on Saturday night.

The police claimed that prime facie it was a suicide case and the victim, Vinod, used a piece of a blanket to hang himself by tying it to an iron mesh. However, his family members accused the police of negligence. Sunny, another accused in the murder case, was sleeping nearby when the incident took place.

SP Hamendra Kumar Meena said a judicial inquiry had been initiated as per NHRC guidelines into the matter. Further action would be taken accordingly.

The police had arrested Vinod and Sunny on Friday in connection with the murder of Rakesh of Jaunpur village. The crime was committed on September 3. All three used to live in the same room and had a dispute over vacating the premises. After the argument, they drank alcohol together, following which Vinod and Sunny allegedly murdered Rakesh.

“After the arrest, the police took the accused on remand. When they were lodged in the lockup, Vinod covered himself with a bedsheets and quietly tore apart the blanket he was lying on. He tied the strip of the blanket to the iron mesh inside the lockup and hanged himself to death,” said a police official.

The Print

## **Man falls ill in police custody, dies in hospital in Bihar's Vaishali**

PTI | 07 September, 2025 04:00 pm IST

Hajipur (Bihar), Sep 7 (PTI) A man arrested in connection with an attack on security personnel died during treatment at a government hospital in Bihar's Vaishali district, police said on Sunday.

The deceased has been identified as Mohammad Nasir.

Police on Friday arrested Nasir and four others on the charge of attacking security personnel in Raja Pakar locality. At least four police personnel, including a woman constable, were injured when violence erupted over a dispute on paying money involving an ice cream vendor in the locality. A mob had attacked cops and damaged police vehicles.

Vaishali SP Lalit Mohan Sharma told PTI that "All five arrested accused, including Nasir, were kept in the lockup of Mahua police station. Nasir complained of uneasiness ... he was immediately taken to the nearest government hospital, where he died during treatment. A magisterial inquiry has been ordered into the incident, and all formalities are being completed as per the guidelines of the National Human Rights Commission (NHRC).

Additional forces have been deployed in the Raja Pakar locality to maintain law and order. "The situation is completely under control", said the SP. PTI COR PKD RG

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.



The Hindustan Gazette

## **NHRC, SHRC Issue Notice to Bareilly Police Over Alleged Torture and Illegal Detention of Muslim Men**

<https://thehindustangazette.com/election/nhrc-shrc-notice-bareilly-police-illegal-detention-39429>

By Zainab Gazzali | September 7, 2025

Bareilly, UP – The National Human Rights Commission (NHRC) and the Uttar Pradesh State Human Rights Commission (SHRC) have issued notices to Bareilly Police over allegations of illegal detention and custodial torture of seven Muslim men accused of being part of a “conversion racket.”

The notices were issued after a complaint by Parveen Akhtar, wife of 65-year-old Mehmood Beg, one of the detainees. She alleged that her husband was picked up by police in plain clothes on August 28 without any arrest memo or FIR and has not been seen since.

Families of the detainees claim they were tortured in custody, given electric shocks, and forced to sign blank papers. The NHRC directed the Bareilly SSP to conduct an inquiry and submit a report by September 9. Meanwhile, the Allahabad High Court has also intervened, asking senior police officers to appear in court on September 8 and produce the detainees.

Prabhasakshi

## बिहार के वैशाली में पुलिस हिरासत में बीमार पड़े आरोपी व्यक्ति की अस्पताल में मौत

<https://www.prabhasakshi.com/national/an-accused-who-fell-ill-in-police-custody-in-vaishali-bihar-died-in-hospital>

प्रभासाक्षी न्यूज नेटवर्क | Sep 7 2025 6:11PM

घटना की मजिस्ट्रेट जांच के आदेश दे दिए गए हैं और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशा-निर्देशों के अनुसार सभी आवश्यक औपचारिकताएं पूरी की जा रही हैं।

बिहार के वैशाली जिले के एक सरकारी अस्पताल में सुरक्षाकर्मियों पर हमले के सिलसिले में गिरफ्तार एक व्यक्ति की इलाज के दौरान मौत हो गई। पुलिस ने रविवार को इसकी पुष्टि की। मृतक की पहचान मोहम्मद नासिर के रूप में हुई है।

पुलिस के अनुसार शुक्रवार को राजा पाकर इलाके में सुरक्षाकर्मियों पर हमला करने के आरोप में नासिर समेत पांच लोगों को गिरफ्तार किया गया। दरअसल, यह घटना एक आइसक्रीम विक्रेता से पैसों के लेन-देन को लेकर शुरू हुए विवाद के बाद हिंसा में बदल गई थी। जिसमें एक महिला कांस्टेबल समेत चार पुलिसकर्मी घायल हुए थे।

भीड़ ने पुलिस पर हमला कर पुलिस के वाहनों को क्षतिग्रस्त कर दिया था। वैशाली के पुलिस अधीक्षक (एसपी) ललित मोहन शर्मा ने पीटीआई-को बताया कि सभी आरोपियों को महुआ थाने के हवालात में रखा गया था।

नासिर ने अचानक बेचैनी होने की शिकायत की, जिसके बाद उसे तुरंत नजदीकी सरकारी अस्पताल ले जाया गया, जहां इलाज के दौरान उसकी मौत हो गई। उन्होंने कहा कि घटना की मजिस्ट्रेट जांच के आदेश दे दिए गए हैं और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशा-निर्देशों के अनुसार सभी आवश्यक औपचारिकताएं पूरी की जा रही हैं। स्थिति को देखते हुए राजा पाकर इलाके में अतिरिक्त पुलिस बल तैनात किया गया है। एसपी ने कहा कि फिलहाल स्थिति पूरी तरह नियंत्रण में है।

डिस्क्लेमर: प्रभासाक्षी ने इस खबर को संपादित नहीं किया है। यह खबर पीटीआई-भाषा की फीड से प्रकाशित की गयी है।

Journo Mirror

**यूपी: NHRC ने बरेली पुलिस को जारी किया नोटिस, मुस्लिम पुरुषों को अवैध हिरासत में रखने और यातना देने का आरोप**

<https://journalmirror.com/up-nhrc-issues-notice-to-bareilly-police-accuses-them-of-illegal-detention-and-torture-of-muslim-men/>

September 7, 2025

बरेली पुलिस पर सात मुस्लिम पुरुषों को झूठे “धर्मांतरण रैकेट” में फंसाकर अवैध हिरासत और यातना देने के आरोप लगे हैं। इन गंभीर आरोपों को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) और उत्तर प्रदेश राज्य मानवाधिकार आयोग (SHRC) ने पुलिस को नोटिस जारी किया है।

यह कार्रवाई परवीन अख्तर नामक महिला की शिकायत पर हुई है, जिनके पति महमूद बेग उन सात हिरासत में लिए गए व्यक्तियों में शामिल हैं।

एनएचआरसी ने एक कड़े शब्दों वाले आदेश में बरेली के वरिष्ठ पुलिस अधीक्षक (SSP) को मामले की जांच कर 9 सितंबर 2025 तक विस्तृत रिपोर्ट पेश करने को कहा है।

मकतूब मीडिया कि रिपोर्ट के मुताबिक, आयोग ने कहा—“शिकायत में लगाए गए आरोपों की प्रकृति को देखते हुए उचित होगा कि वरिष्ठ पुलिस अधीक्षक, बरेली मामले की जांच करें और शिकायतकर्ता को भी शामिल करते हुए अपनी रिपोर्ट आयोग को भेजें।”

65 वर्षीय महमूद बेग की पत्नी परवीन अख्तर का कहना है कि 28 अगस्त को रात में बरेली पुलिस की स्पेशल ऑपरेशंस ग्रुप (SOG) सादे कपड़ों में उनके पति को बिना किसी एफआईआर, वारंट या गिरफ्तारी मेमो के उठा ले गई। तब से उनका पता नहीं है।

परवीन अख्तर ने कहा, “मेरे पति डायबिटिक और कमजोर हैं। कई दिनों तक मुझे नहीं पता था कि वो कहाँ हैं। जब मैंने उनकी रिहाई की गुहार लगाई तो पुलिस ने एक लाख रुपये मांगे। मुझे डर है कि उन्हें अंदर मार डालेंगे और फिर झूठे केस में फंसा देंगे।”

उन्होंने आगे बताया कि पुलिस वालों ने उनके बेटे को भी धमकाया था। बेटा मुदस्सिर कहता है—“करीब 11 लोग गाड़ियों से आए और मेरे पिता को आधी रात में उठा ले गए। जब मैंने विरोध किया तो एक ने मुझ पर बंदूक तान दी और खुद को पुलिसवाला बताया।”

परिवार का आरोप है कि हिरासत में महमूद बेग को बुरी तरह पीटा गया, उन्हें बिजली के झटके दिए गए और खाली कागज़ों या जबरन इकबालिया बयानों पर हस्ताक्षर कराए गए।

इसी हफ्ते इलाहाबाद हाईकोर्ट ने भी संज्ञान लिया और पुलिस के वरिष्ठ अधिकारियों—एडीजी, आईजी और एसएसपी अनुराग आर्य—को 8 सितंबर को व्यक्तिगत रूप से पेश होकर हिरासत में लिए गए लोगों को कोर्ट में पेश करने का आदेश दिया। अदालत ने कहा कि यदि आरोप सच साबित होते हैं तो यह मौलिक अधिकारों का गंभीर उल्लंघन होगा।

अब 8 सितंबर को हाईकोर्ट की सुनवाई और 9 सितंबर को एनएचआरसी की रिपोर्ट तय करेगी कि इस मामले में आगे क्या कदम उठाए जाते हैं।

The Indian Express

## **Delhi Hardlook | Bank debited Rs 27 lakh twice without permission': Homebuyers struggle as 'builder-banker nexus' plays out**

Several homebuyers had signed up for a subvention scheme, under which the builder was to bear the EMI payments until possession of the flat was handed over. But many builders failed to deliver projects on time, and banks began pursuing buyers for loan repayment

<https://indianexpress.com/article/cities/delhi/delhi-hardlook-why-did-i-buy-an-under-construction-flat-how-delhi-ncr-homebuyers-got-trapped-in-builder-banker-nexus-10234573/lite/>

Written by Devansh Mittal

New Delhi | Updated: September 7, 2025 10:14 AM IST

13 min read

Navneet Singh Sahni ticked all the right boxes — he found a steady job in Gurgaon as an IT professional, got married, and had a child. Buying a house for his family seemed like the next logical step.

So, he invested in a two-bedroom flat in Ambrosia by Ajnara India Limited in Noida's Sector 118. It cost him Rs 49 lakh.

Ten years later, Navneet, now 40, regrets the decision. His flat was supposed to be handed over in 2017 — but is nowhere near completion. What makes his situation worse is that he'd purchased the home under a subvention scheme — in which the builder agrees to pay monthly installments of the loan taken by the homebuyer till they are handed possession of the flat.

While the project is only around 40% complete, Navneet claimed the bank has disbursed the entire loan amount to the builder — and is now demanding that he pay.

"Why did I buy an under-construction flat?" he rued. "I keep wondering if it was a mistake."

He is not alone.

Hundreds of homebuyers across the country are fighting a case in the Supreme Court alleging that banks are using a variety of ways to coerce them to pay back the loans despite their houses not being delivered.

The apex court then ordered the Central Bureau of Investigation (CBI) to probe what it called an "unholy nexus" between builders and banks to cheat homebuyers. On July 30, the CBI registered 22 cases against different builders in the National Capital Region (NCR) and unknown officials of financial institutions.

The subvention scheme

Homebuyers — initially from Delhi-NCR but now from other major cities as well — alleged they were lured into purchasing flats under ‘subvention schemes’ between 2013 and 2015.

On paper, it seemed too good to be true. Builders promised to pay loan installments back to the bank, either monthly EMIs or pre-EMIs (only interest), until a specified date or till possession of the flat was handed over. After the homebuyers get possession, they will commence paying EMIs to the bank.

The arrangement was usually formalised through a tripartite agreement between the bank or financial institution, the builder, and the homebuyer.

However, from 2018 onwards, several builders began defaulting on payments. Banks then started asking homebuyers to pay up, which many couldn’t. This led to coercive recovery action by banks — even though the flats remained incomplete.

Homebuyers approached the Delhi High Court initially. When they failed to get relief, they went to the SC. They alleged that banks and housing finance corporations made upfront loan disbursements to builders, without linking them to the stages of construction of the project.

They further alleged that builders did not comply with the Real Estate (Regulation and Development) Act (RERA) provisions. As per these guidelines, builders have to create a separate escrow account to maintain 70% of funds received from homebuyers, solely for construction of the project, and withdrawals from the account will be “in proportion to the percentage of completion of the project.”

They requested the top court to direct banks to charge monthly installments from builders directly instead of homebuyers; banks to refund the money already taken from homebuyers and recover it from builders; and that the Reserve Bank of India (RBI) take action against the banks.

On March 4, the apex court “prima facie found some unholy nexus between banks/housing financial corporations on one hand and the builder-developers on the other”. It appointed Rajiv Jain, former Intelligence Bureau director and former member of the **National Human Rights Commission**, as amicus curiae to look into the case.

On April 29, once again pointing to a “nexus” between renowned banks and builders in the execution of projects in Noida, Greater Noida, Yamuna Expressway, Gurgaon, and Ghaziabad, the SC bench of Justices Surya Kant and N K Singh had asked the CBI to conduct seven preliminary inquiries (PEs) against developers, including Supertech Limited.

The court had said these cases “have raised an issue of paramount importance re: the systematic failure of statutory and government authorities to discharge their functions, circumvention of regulatory framework by banks and housing financial corporations, and



the resultant illicit benefits said to have been drawn by builders/developers at the cost of the homebuyers, who are now bearing the brunt of such failures.”

Post the submission of the PEs, it asked the probe agency to register the cases and proceed with investigations.

So far, the CBI has registered 22 cases and conducted searches at 47 locations in Delhi-NCR and claims to have found incriminating evidence. Its inquiry into cases outside the NCR is yet to be submitted.

#### A tale of three builders

A total of 174 petitions have been filed in court by 1,205 homebuyers, accusing 40 builders and developers of cheating them. The highest number of petitions — 799 — is against Supertech Limited.

Among those who invested in the builder’s project is Pankaj Sabharwal, 48.

In June 2014, he booked a flat in the Supertech Hues in Gurgaon’s Sector 68. The luxury flat, costing over Rs 1 crore, had a super area of 1,430 sq ft and was marketed as a two-and-a-half-bedroom luxury flat — fully furnished with ACs, modular kitchens, and sleek bathrooms.

The project, spread over 32 acres, was to include around 1,000 flats across 23 towers.

Sabharwal was promised possession by December 2017. It is now 2025, and he has still not received the flat.

In 2019, according to a submission made by the builder to the Haryana Real Estate Regulatory Authority (RERA), the project was only 5% complete and it had invested more than half the total estimated cost of the project.

In 2021, the builder was admitted into insolvency and is currently undergoing insolvency proceedings.

Sabharwal, meanwhile, said the bank started debiting a monthly installment from his account. “Then, banks started harassing us and other homebuyers. Different tactics were used to mentally harass people,” said Sabharwal, who is leading the Supertech Urban Homebuyers Association, 105 members of which are petitioners in the case.

“Twice, the bank withdrew Rs 27 lakh from my account without my consent, pushing it into a negative balance and eventually freezing it,” he said, adding that recovery agents are now showing up at people’s offices and neighbourhoods.

Out of the Rs 1.16 crore cost of the flat, Sabharwal made a booking payment of Rs 21 lakh and took a loan for the rest of the amount. He has paid back approximately Rs 30 lakh of the loan. “The best-case scenario is that the project is completed by someone else, and we get our house. If that does not happen, we hope we at least get our money back with some interest,” he said.

Supertech has 21 projects in over six cities, according to a report submitted by Jain, and it entered into tripartite agreements with 19 different banks/housing finance corporations. Eight of them figure in most of its 21 projects. The amicus's report also points out that Supertech has secured loans worth Rs 5,157.86 crore since 1998.

The CBI FIR against Supertech noted that the builder neither delivered the units to homebuyers as promised nor refunded their deposited amounts. It, instead, misappropriated both the entire upfront booking amounts as well as the loan amounts, "and thus cheated the homebuyers in conspiracy with unknown bank officials".

The FIR names Supertech Chairman R K Arora; directors Sangita Arora and Mohit Arora; as well as unknown officials of ICICI; Sammaan Capital, formerly Indiabulls Housing Finance Limited (HFL); HDFC HFL, Punjab National Bank (PNB) HFL, among others, and unknown private persons.

When contacted, R K Arora denied allegations of diversion of funds, saying that "all funds are infused in project construction and more than 80% have already been completed and delivered".

Supertech has also submitted a resolution plan in the Supreme Court for approval to complete pending projects, he said, claiming that the remaining 20% of projects will be delivered within two years of court approval, with some handovers beginning three months after approval. He added that the subvention scheme was "availed by homebuyers and not developers". He explained that "most of the subvention allottees in Supertech projects already got possession, which the CBI team has visited and verified".

On specific projects, Arora said possession had begun at Hues, with more than 300 families already shifting in and that at Azalia (also in Gurgaon Sector 68), construction was "in full swing" and possession would begin by the end of this year.

Arora said that the company is cooperating with the investigation agencies.

Sabharwal, however, alleged that while some families have moved in, the whole project with all of its towers and common facilities is still far from being complete.

Ajnara's case is similar. The builder is among those booked by the CBI, which has lodged a case of cheating, criminal conspiracy and criminal misconduct by public servants against Vinod Kumar Gupta, Ashok Kumar Gupta (both director/promoter of Ajnara), Ajnara India Limited, other directors of Ajnara during the relevant time period, unknown bank officials at PNB Housing Finance and other banks, and others. It was entered into insolvency proceedings before it was halted in 2023 by the National Company Law Appellate Tribunal; it directed the Interim Resolution Professional (IRP) to supervise the construction with support and cooperation from the ex-management, employees and other officers.

As per a monthly status report submitted by AVIS Consulting last October to the IRP, construction at Ajnara Ambrosia has come to a halt. "... the future of the projects seems very bleak at this point," the report noted.

As per the FIR, the CBI enquiry allegedly revealed that officials of PNB Housing Finance, HDFC Bank, ICICI Bank and Indiabulls HFL (now Sammaan Capital) disbursed the loan amount to Ajnara India Limited's account without undertaking due diligence, ignoring directives of RBI/National Housing Bank, and unduly benefiting the builder.

The FIR claimed the builder "pocketed homebuyers' own funds and loan funds, did not construct/complete the project... thus cheating homebuyers in conspiracy with unknown officials" of the banks named above.

The IRP overseeing Ajnara India Ltd's insolvency process has not responded to requests for comment.

Sammaan Capital refused to comment on the allegations, but an official response stated that the share of homebuyers under the subvention scheme was just 1% of its loan portfolio. It added that disbursements under such loans were stopped by the company in 2019. HDFC, ICICI and PNB Housing Finance did not respond to requests seeking comment.

Meanwhile, in Bengaluru, IT professional Pushkar Sinha bought a two-bedroom flat in 2015. The property was part of Pashmina Developers' Brookwoods project in Whitefield and cost Rs 33 lakh.

He, too, chose a subvention scheme. The flat was promised by 2017.

While the whole project is not complete, his tower and flat are ready. The builder, however, is offering possession but at a higher price. "They (builder) keep demanding more money on various pretexts," Sinha claimed. "They claim a new generator has been installed, and now I have to pay for it," he added.

He is the sole breadwinner of his family. "My father, who is in Kolkata, is dealing with a medical condition. I have to cover the expenses for his treatment. On top of that, I've been paying a monthly rent of Rs 37,000 for the past 12 years," Sinha added.

As per Karnataka RERA's website, Pashmina Brookwoods is a lapsed project — the project's registration with the regulatory authority expired because the builder failed to complete it within the allotted time or to apply for and receive a necessary extension. There are 76 complaints against the builder, almost all regarding the delay in delivery, according to the website.

In a case filed by the Pashmina Brookwoods Allottees /Owners Welfare Association in RERA, the authority ordered the builder to pay a delay compensation to all complainants on the amount paid by them already at the rate of 9% per annum for four months and then at 10.75% per annum.

Sinha alleged that the builder has not paid this compensation to homebuyers.

The Indian Express contacted Pashmina Developers via email but received no response.

### The way forward

According to a 2023 estimate by the Indian Banks' Association, around 4.12 lakh housing units are stuck in stalled real estate projects across the country, involving investments worth Rs 4.08 lakh crore. The NCR, however, is the epicentre of this crisis — 2.4 lakh stressed units are located here.

Experts pointed out that unless those responsible for this situation — builders, banks, and regulatory authorities, specifically RERAs of respective states — are hauled up, the situation won't improve.

Abhay Upadhyay, member of the RERA Central Advisory Council, said the authority was brought in specifically for the purpose of avoiding delivery delays, besides eradicating other prevalent malpractices in the sector, but has not been able to fulfill that.

“RERA has been given wide powers and is responsible for the complete process — from advertising of the project to issuing occupancy certificates for flats. It could have intervened at any stage of the builder-allottee relationship, and penalised developers when it saw such extreme delays,” he said.

Upadhyay, who is also president of the Forum for People's Collective Efforts, a homebuyers' body, said state RERAs should have been made parties in the case in the SC.

Vaidehi Tandel, Assistant Professor of Real Estate and Urban Economics at the University of Manchester, thinks differently: “The problem of delays in projects won't be solved by RERA alone without broader regulations. RERA currently neither has jurisdiction over municipal corporations or development authorities, nor any role in how banks get regulated.”

M S Sahoo, who was a member of the Amitabh Kant-led committee to examine stalled real estate projects and the first chairperson of the Insolvency and Bankruptcy Board of India, said, “Funds diverted or siphoned must be restored to the enterprise. Beyond that, stalled projects can reach closure only if every stakeholder accepts a measure of sacrifice: lenders offering interest rebates, authorities granting higher FAR or waiving dues, and homebuyers contributing additional funds.”

Siyasat.com

### **UP minister alleges housing society only for minorities, builders deny**

The project is being developed by retired Major General Javed Iqbal and Mahendra Gupta of Noida.

<https://www.siasat.com/up-minister-alleges-housing-society-only-for-minorities-builders-deny-3268695/amp/>

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Abdullah Residency, an upcoming housing society project in Meerut, has come under scrutiny after Uttar Pradesh Minister of State for Energy Somendra Tomar on Sunday, September 7, alleged that homes were allotted to only Muslims and a mosque was being built within the premises.

Tomar, who also represents the Meerut South constituency, said a case has been registered against the builders. "Action will be taken based on the facts that come forth following the investigation," he told local reports.

He stressed that development in Meerut cannot be restricted to any one community.

The project, which is currently under construction on Hapur Road, is being developed by retired Major General Javed Iqbal and Mahendra Gupta of Noida. Iqbal's brother, Abid, denied Tomar's allegation saying the project has no religious restrictions on buyers.

"We are businessmen. We are ready to sell houses to anyone who pays for them," he said.

Abid also rejected reports about a mosque being built inside the complex, saying there are already several mosques in the surrounding localities, including Zakir Colony, Dhabai Nagar, and Sector 12, but none within Abdullah Residency itself.

In a similar case, a township project in Mumbai's Karjat came under fire for advertising itself as a halal lifestyle community, catered solely for Muslims.

The advertisement sparked controversy after Priyank Kanoongo, a serving member of the National Human Rights Commission (NHRC) and affiliated with the Bharatiya Janata Party (BJP), posted the promotional video on his X.

Panchjanya

## झारखंड में नक्सल विरोधी अभियान में बड़ी सफलता, पश्चिमी सिंहभूम में 10 लाख का इनामी नक्सली ढेर

<https://panchjanya.com/2025/09/07/433838/bharat/jharkhand-police-encounter-10-lakh-naxal-amit-hansda/>

7 सितंबर 2025

झारखंड के पश्चिमी सिंहभूम (चाईबासा) जिले में नक्सल विरोधी अभियान के तहत पुलिस को बड़ी सफलता मिली है। जिले के गोइलकेरा थाना क्षेत्र में गुप्त सूचना के आधार पर चलाए गए विशेष अभियान के दौरान रविवार को प्रतिबंधित उग्रवादी संगठन भाकपा (माओवादी) का जोनल कमेटी सदस्य और दस लाख रुपये का इनामी नक्सली मारा गया।

इनामी नक्सली अमित हांसदा उर्फ आपटन ढेर

पुलिस अधीक्षक (एसपी) राकेश रंजन ने बताया कि सुरक्षा बलों और नक्सलियों के बीच हुई मुठभेड़ में भाकपा माओवादी का इनामी नक्सली अमित हांसदा उर्फ आपटन मारा गया है। उसपर 10 लाख रुपये का इनाम घोषित था। उसपर जिले के विभिन्न थानों में नक्सली हिंसक घटनाओं को अंजाम देने के कई मामले दर्ज हैं।

नक्सली की पहचान और आपराधिक इतिहास

पुलिस मुठभेड़ में मारे गए नक्सली की पहचान अमित हांसदा उर्फ आपटन उर्फ चंद्रमोहन हांसदा, पिता गुड्डू हांसदा, निवासी ढोड़ी, थाना चतरोचट्टी, जिला बोकारो के रूप में हुई है। वर्ष 2008 से सक्रिय यह नक्सली लंबे समय से झारखंड पुलिस और सुरक्षा बलों के लिए चुनौती बना हुआ था।

मुठभेड़ का विवरण

एसपी ने बताया कि पुलिस और केंद्रीय रिजर्व पुलिस बल (सीआरपीएफ) की संयुक्त टीम इलाके में नक्सलियों की गतिविधियों की जानकारी के बाद खोजी अभियान चला रही थी। इस दौरान घात लगाए बैठे नक्सलियों ने फायरिंग शुरू कर दी। जवाबी कार्रवाई में सुरक्षा बलों ने भी मोर्चा संभाला। कई घंटों तक दोनों ओर से गोलीबारी चली और तलाशी में नक्सली कमांडर अमित हांसदा का शव बरामद किया गया।

हथियार और नक्सली सामग्री बरामद

घटनास्थल से एक एसएलआर रायफल, कई जिंदा कारतूस और अन्य दैनिक उपयोग की वस्तुएं बरामद की गई हैं। एसपी ने बताया कि अभियान में चाईबासा जिला पुलिस और कोबरा 209 बटालियन के जवान भी शामिल थे। राष्ट्रीय मानवाधिकार आयोग की ओर से जारी दिशा-निर्देशों के आलोक में आगे की सभी विधिसम्मत कार्रवाई की जा रही है।

नक्सली घटनाओं में संलिप्तता



मारे गये नक्सली पर कई जिलों में बड़ी घटनाओं को अंजाम देने का आरोप था। वह अब तक चाईबासा और आसपास के इलाकों में करीब 96 से अधिक नक्सली घटनाओं में शामिल रहा। इसके अलावा उसने 12 से भी ज्यादा पुलिसकर्मियों की हत्या की और कई बार हथियार भी लूटे।

भारी आपराधिक रिकॉर्ड

वर्ष 2014 में चाईबासा जिला में बैंक घटना, सरायकेला जिला के फुकडू में पुलिसकर्मी की हत्या और हथियार लूट, गोइलकेरा थाना क्षेत्र में पूर्व विधायक गुरुचरण नायक पर हमला और दो जवानों की हत्या जैसे कई मामलों में उसकी संलिप्तता रही। वर्ष 2022 में झिरकाटा में हुए हमले और हथियार लूट का भी वह मास्टरमाइंड था।